

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 57

IA 1122/2023 IN C.P. (IB)/474(MB)2022

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **05.04.2024**

NAME OF THE PARTIES: **SES ENERGY SERVICES INDIA PRIVATE**
LIMITED

Section 10 of the Insolvency & Bankruptcy Code, 2016

ORDER

IA No. 1122/2023 –

1. Mr. Vishnu Shriram, Ms. Srishti Kapoor, Advocate for RP.
2. Mr. Shyam Kapdia, Advocate a/w Mr. Amey Hadwale, Advocate appeared for the Respondent no. 5.
3. Mr. Sumit Shah, Advocate appeared for the Respondent no. 4.
4. Mr. Rohan Rajadhyaksh, Advocate a/w Mr. Darpan Bhatia, Advocate appeared for the intervenor i/b Menon & Mankava Advocates
5. Learned Counsel for the Intervener claiming ownership of 11 equipment's stated in second para of order dated 13.03.2024 and informed that they have moved an IA.

6. Learned Counsel for the Respondent no. 5 raised an issue that they have claim against Corporate Debtor.
7. Learned Counsel for the Respondent no. 5 further informs that remaining 7 machines are lying on the Oil corporation site and they have already intimated the RP to have it lifted. However, RP insists upon demobilization and have it sent back to the RP.
8. Learned Counsel for the Applicant seeks some time.
9. RP is directed to serve copy of the IA No. 1122/2023 and reply to the Respondent no. 5.
10. List this matter on **24.04.2024** for hearing.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Sapna